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Central Administrative Tribunal,
Principal Bench

O.A. No.2439/2002

New Delhi this the 19th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

1. Shri Krishan Pal Singh
S/o Shri Shahzada
2. Shri Kanwar Pal Singh
S/o Shri Laik Singh
3. Shri Haramani Joshi
S/o Shri Aditya Ram Joshi

(All of them working under Northern Railway
Employees Cooperative Consumer Stores, Roza) - Applicants
(By Advocate : Mrs. Meenu Mainee)

Versus

1. The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Moradabad. - Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:


MA 2055/2002


MA 2055/2002 is allowed subject to just exceptions. Filing a joint application is permitted.

OA 2439/2002

Learned counsel for the applicants states that he may be permitted to withdraw the present application and she will file an appropriate application in case she is able to show that there were vacancies against which the applicants could be considered.

Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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